



The Arunachal Pradesh (Re-Organisation of Districts) Act, 1980

Act 3 of 1980

Keyword(s):

Existing District, Re-organisation of District.

Amendments appended: 7 of 1987, 3 of 1988, 1 of 1993, 7 of 1994, 6 of 2000, 6 of 2001, 1 of 2004, 14 of 2022

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THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS) ACT, 1980

(ACT NO. 3 OF 1980)

(Received the assent of the President of India on 3-5-80)

AN

ACT

to provide for re-organisation of districts for better administration of the Union territory of Arunachal Pradesh:

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-first Year of the Republic of India, as follows :—

1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) Act, 1980. Short title, extent and commencement.

(2) It extends to the whole of the Union territory of Arunachal Pradesh.

(3) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint, and different dates may be appointed for coming into force of different provisions of the Act.

2. In this Act, unless the context otherwise requires, Definitions.

(a) "existing district" means any of the districts referred to in section 3 of the North East Frontier Agency (Administration) Regulation, 1965 ;

(b) "existing law" means any law, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having the force of law in India or any part thereof and includes similar laws enacted by the Legislative Assembly of Arunachal Pradesh having the force of law in Arunachal Pradesh or any part thereof ;

(c) "Government" means the Government of the Union territory of Arunachal Pradesh ;

(d) "Official Gazette" means the Government of Arunachal Pradesh Gazette published by authority.

3. (1) On and from the appointed day this Act comes into force, so much of the area of the existing Kameng District, as is contained within the boundaries set out boundaries

in Schedule I to this Act, and hitherto known as Seppa sub-division, shall henceforth be constituted as a separate unit of administration and be known by the name of EAST KAMENG DISTRICT.

of the new districts of EAST and WEST KAMENG.

(2) The residuary area of the existing Kameng District, other than that specified in sub-section (1) above, shall henceforth be known by the new name of WEST KAMENG DISTRICT.

4. (1) On and from the appointed day this Act comes into force, so much of the area of the existing Subansiri District, as is contained within the boundaries set out in Schedule II to this Act, and hitherto known as Daporijo sub-division, shall henceforth be constituted as a separate unit of administration and be known by the name of UPPER SUBANSIRI DISTRICT.

Administrative boundaries of the new districts of UPPER and LOWER SUBANSIRI.

(2) The residuary area of the existing Subansiri District, other than that specified in sub-section (1) above, shall henceforth be known by the new name of LOWER SUBANSIRI DISTRICT.

5. (1) On and from the appointed day this Act comes into force, so much of the area of the existing Siang District, as is contained within the boundaries set out in Schedule III to this Act, and hitherto known as Pasighat sub-division, shall henceforth be constituted as a separate unit of administration and be known by the name of EAST SIANG DISTRICT.

Administrative boundaries of new districts of EAST and WEST SIANG.

(2) The residuary area of the existing Siang District, other than that specified in sub-section (1) above, shall henceforth be known by the new name of WEST SIANG DISTRICT.

6. (1) On and from the appointed day this Act comes into force, so much of the area of the existing Lohit District, as is contained within the boundaries set out in Schedule IV to this Act, and hitherto known as Dibang Valley sub-division, shall henceforth be constituted as a separate unit of administration and be known by the name of DIBANG VALLEY DISTRICT.

Administrative boundaries of the new districts of DIBANG VALLEY and LOHIT

(2) The residuary area of the existing Lohit District, other than that specified in sub-section (1) above, shall continue to be known as LOHIT DISTRICT.

7) Any reference in any existing law to any of the existing districts shall be construed as a reference

Construction of cer

to the respective new districts constituted under this Act.

tain referen-
ces in exist-
ing laws.

8. If any difficulties arise in giving effect to any of the provisions of this Act, the Government may, by order published in the Official Gazette, make such provision as it considers necessary or expedient for the purpose of removing those difficulties.

Removal
of difficul-
ties

SCHEDULE I

[See Section 3 (1)]

(Boundary of the EAST KAMENG DISTRICT)

North : Bounded by MacMohan Line (International boundary) and part of existing Subansiri District.

East : Existing Subansiri District.

South : Darrang District, Assam.

West : Bomdila Sadar-Sub-division of existing Kameng District demarcated as follows :—

(i) Bounded by traditional boundary of the Western most villages of Wada, Nissanjeng, Sachung, Lada, Gradung, Waka, Raiju, Panayang and Sekong ; and

(ii) Traditional boundary of Western most villages of Seppa circle, such as Ponkar, Talomsima and Sepung ; then

(iii) Confluence of Bichom and Koyo ; then

(iv) Southward in the same axis till it reaches river Kameng covering the traditional boundary of Wote village situated on the West of river Kameng and Nilowa, Lelung located in the East Bank of the river Kameng. Then from the river boundary divides Seppa and Bomdila till the river Kameng] in the South touches the plains of Assam.

SCHEDULE II

[See Section 4 (1)]

(Boundary of the UPPER SUBANSIRI DISTRICT)

North : MacMohan Line (International Boundary).

South & South-West (Boundary with Ziro area). The Boundary starts from height 15721 (MR-MO 4686 of M/S No. 82-H) on the MacMohan Line and it runs in North-Eastern direction along the hill ridges to height 18583. Then in South-Eastern direction to height 16142 and 14190, then towards East to height 13412, then North-East to height 12504, then towards South East to height 9602, thence turns to South West to heights 9264 and 7264, then South East to height 7586, then South to height 8520, from where it runs South East to ROMTA triangulated height 9826 (MR-MP 2846 of M/S No. 83-E), thence South-East to DUMPU height 8380 (MR-MP 3831 of M/S No. 83-1), thence runs North East to PODU triangulated height 8355, then South East to height 6560, then again South East to height 5610 crossing Ziro-Daporijo motorable road at KM stone 102 and finally boundary runs South East straight to confluence of Kamla Subansiri river at MR-MP-6523 of M/S No. 83-1.

North East & East.

(Boundary with the existing Siang District). The boundary between Daporijo and Siang starts from the MacMohan Line at Map reference MK 2231 of Map Sheet No. 82-L which goes South Eastward to a spot height at 14569 and along the ridges to a spot height 13221. Then it follows a South-East direction along the high ridges to spot heights at 12878, 12720, 12976, 12710 and South to spot height 12980. The boundary then goes North Eastward to 12742 and goes South East to 13084 and then along the mountain ridges South Eastward to spot heights 12727, passing through 12825 and 13066. This mountain ridge is known as Yorjing mountains. From this point it goes East to 13099. South to 13096 and South to 10530, then South West to 11330. The line follows a South direction to spot height 11190, height 7501 and 6293 till it reaches spot height 6483, passing through 6601. At spot height 6483 it takes an Eastern direction till it makes the stream namely

Rute Nallah on Daporijo--Bame road at the concrete bridge. From the concrete bridge it crosses Sii river. It goes upto the mountain ridges in an Easternly direction to spot height 5350. Again running along the highest points of the ridge Eastward and South-Eastward, crossing Singing river and rises to the peak 5890 as Runag on the map. From this point it goes South-Westerly to spot height 6190. It goes in the same direction to triangular point 5460 known as Potu. The boundary follows a South-Westernly direction along this ridge and then goes in Westernly direction to the confluence of Kamla Subansiri river at map reference MP-6523 of map sheet 83-1.

SCHEDULE III

[See Section 5 (1)]

(Boundary of the EAST SIANG DISTRICT)

South : Assam.

East : (Boundary with Anini). From the point where the Sessiri River meets the Innerline, thence upstream, along the course of Sessiri river till it meets its source and thence along the ridge till it meets at Peak Abroka at point 13325.

North : (Boundary with Along area). From a point Abroka along the ridge towards Westernly direction till it meets at peak at point 13095, thence along the ridge connecting Longing Peak point 12192, point 10606, point 9116, point 8616, point 7755, thence along the ridge till it meets river Siang near Rikor, thence along the river till it meets Angong river.

West : (Boundary with Along area). From the point confluence of river Angong along the Southernly ridge till it meets at peak Moling at point 10055, thence along the ridge connecting peak at point 8140, 8415, thence along the Easternly direction along the ridge connecting peak at point 6240, thence along the ridge along the Southernly direction till it meets Peak Basar at point 6121, thence along

the river Abum till it meets the confluence of Siyum river, thence along the Westernly direction connecting the confluence of river Yambung, thence along the ridge till it meets at Peak Dokong at point 5642, thence along the ridge connecting peak at point 5000, thence along the ridge till it meets Simen river and thence along the Simen river till it meets at Dipa on the Innerline.

SCHEDULE IV

[See Section 6 (1)]

(Boundary of the DIBANG VALLEY DISTRICT)

North : MacMohan Line.

East : A point where Southern boundary of Majing P. R. F. meets Balijan river (a point on the Balijan river from where Innerline goes towards Kundil river). Thence upstream of Balijan river along its right bank upto the origin of Balijan river. Thence to a highest point (10430) in the Eastern direction. Thence along Janta river till its junction with Digaru river. Thence to the highest points 13350, 15040, 15210, 17126, 16402, 16040, 16379 and 15600 upto the MacMohan line.

South : Along the Innerline (Assam-Arunachal boundary) starting from Sisiri river (Western side) to Hatju river (in Eastern side)

West : The common boundary with Siang District.

Note : Published in the Arunachal Pradesh Gazette, Extraordinary
Vol II No. 113, Dated May 13, 1980.

THE ARUNACHAL PRADESH (RE-ORGANISATION
OF DISTRICTS) AMENDMENT ACT, 1987

[ACT No. 7 of 1987]

AN
ACT

further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980.

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1987. Short title.
2. In the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (hereinafter referred to as the principal Act), after section 6, the following section shall be inserted, namely :— Insertion of Section 6A.

"6A. (1) On and from the date the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1987 comes into force, so much of the area of the existing Tirap District, as is contained within the boundaries set out in Schedule V to this Act, and hitherto known as Changlang Sub-division, shall henceforth be constituted as a separate unit of administration and be known by the name of Changlang District.

(2) The residuary area of the existing Tirap District, other than that specified in sub-section (1) above shall continue to be known by the name of Tirap District".

3. In the principal Act, after Schedule IV the following shall be inserted namely :— Insertion of Schedule V.

"SCHEDULE V

[See Section 6 A (i)]

Extent and Boundaries of the Changlang District

The Changlang District shall comprise the areas which immediately before the appointed day were comprised in the existing Changlang Sub-division."

NOTE : Published in Arunachal Pradesh Gazette, Extraordinary, No. 238, Vol III dated October 20, 1987.

THE ARUNACHAL PRADESH (RE-ORGANISATION
OF DISTRICTS) AMENDMENT ACT, 1988

AN
ACT

(Act No. 3 of 1988)

further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (No. 3 of 1980).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1988. Short title.

2. In the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (hereinafter referred to as the principal Act), after sub-section (2) of section 5, the following sub-section shall be inserted namely :— Insertion of sub-section (3) in section 5.

“(3) On and from the appointed day this Act comes into force, the existing Tuting Sub-division shall be transferred from the West Siang District and thenceforth be formed part of East Siang District and areas and boundaries specified in sub-section (2) of Section 5 and the Schedule III respectively of the principal Act shall deem to be modified accordingly.

NOTE : Published in Arunachal Pradesh Gazette, Extraordinary, No. 61, Vo. IV, dated October 27, 1988

THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS) AMENDMENT ACT, 1992 (Act No. 1 of 1992)

(Received the assent of the Governor on 11-1-92)

AN
ACT

to amend the Arunachal Pradesh (Re-organisation of District) Act, 1980 (No. 3 of 1980).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Forty-third Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of District) Amendment Act, 1992.

(2) It shall be deemed to have come into force on the 22nd day of September, 1992.

Amendment of Section 4. 2. (1) In sub-section (2) of section 4 of the Arunachal Pradesh (Re-organisation of District) Act, 1980 (hereinafter referred to as the principal Act), for the words, figures and "brackets sub-sections (1) above", the words, figures and brackets "sub-sections (1) and (3) of this section" shall be substituted.

(2) After sub-sections (2) of section 4 of the principal Act, the following sub-section shall be inserted namely:

"(3) On and from the appointed day the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1992, comes into force, so much of the areas comprising the following administrative units under the existing Lower Subansiri District, namely:—

- (i) Sagalec,
- (ii) Doimukh,
- (iii) Balijan,
- (iv) Itanagar (Capital complex),
- (v) Mangio, and
- (vi) Kimin,

shall be constituted as a separate administrative unit and be known by the name of PAPUM PARE DISTRICT."

Repealing and saving. 3. (1) The Arunachal Pradesh (Re-organisation of Districts) Amendment Ordinance, 1992 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

THE ARUNACHAL PRADESH (RE-ORGANISATION OF
DISTRICTS) AMENDMENT ACT, 1994
(Act No. 7 of 1994)

(Received the assent of the Governor on 23rd November 1994).

AN
ACT

*further to amend the Arunachal Pradesh (Re-organisation
Districts) Act, 1980 (No. 3 of 1980).*

Be it enacted by the Legislative Assembly of
Arunachal Pradesh in the Forty-fifth Year of the Republic
of India as follows :—

Short title and com- mencement. 1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1994.

(2) It shall come into force at once.

Amend- ment of section 5. 2. (1) In sub-section (2) of Section 5 of the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (hereinafter referred to as the principal Act), for the words figure and brackets "sub-section (1) above", the words, figures and brackets "sub-section (1), (3) and (4) of this section" shall be substituted.

(2) After sub-section (3) of section 5 of the principal Act, the following sub-section shall be inserted, namely :—

"(4) On and from the appointed day, the Arunachal Pradesh (Re-organisation of Districts) Amendment Act, 1994 comes into force so much of the areas comprising the following administrative units under the existing East Siang District namely :—

- (i) Yingkiang
- (ii) Gelling
- (iii) Singa
- (iv) Mariyang
- (v) Palling
- (iv) Jengging
- (vii) Tuting
- (viii) Geku
- (ix) Katan
- (x) Miging

shall be constituted as a separate administrative unit and be known by the name of UPPER SIANG DISTRICT".

THE ARUNACHAL PRADESH (RE-ORGANISATION OF
DISTRICTS) (AMENDMENT) ACT, 2000
(Act No. 6 of 2000)

AN
ACT

further to amend the Arunachal Pradesh (Re-Organisation of Districts) Act, 1980 (No. 3 of 1980)

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Fifty-first Year of the Republic of India as follows :-

1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts (Amendment) Act, 2000.

Short title
and commen-
cement.

(2) It shall come into force at once.

2. (1) In sub-section (2) of section 4 of the Arunachal Pradesh (Re-Organisation of Districts) Act, 1980 (hereinafter referred to as the principal Act), for the words, figure and bracket "sub-section (1) and (3) above," the words, figures and brackets "sub-section (1), (3) and (4) of this section" shall be substituted.

Amendment
of Section
4.

(2) After sub-section (3) of section 4 of the principal Act, the following sub-section shall be inserted namely :

"(4) On and from the appointed day the Arunachal Pradesh (Re-Organisation of Districts) (Amendment) Act, 2000 comes into force, so much of the areas comprising the following administrative units under the Lower Subansiri District, namely :-

1. Koloriang
2. Damir
3. Sarli
4. Sangram
5. Persiparlo
6. Nyapin
7. Palin
8. Chambang
9. Tali
10. Lending Koling
11. Yangte

shall be constituted as a separate administrative unit and be known by the name of KURUNG KUMEY DISTRICT."

THE ARUNACHAL PRADESH (RE-ORGANISATION OF
DISTRICTS) (AMENDMENT) ACT, 2001

(ACT No. 6 of 2001)

AN

ACT

further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (No. 3 of 1980).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Fifty-Second Year of the Republic of India as follows :-

1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2001.

(2) It shall come into force at once.

2. (1) In the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (hereinafter referred to as the Principal Act), after sub-section (2) of section 6, the following sub-section shall be inserted namely :-

"3 On and from the appointed day the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2001 comes into force, so much of the area comprising the following administrative units under the Dibang Valley districts namely :—

1. Roing
2. Dambuk
3. Koronu
4. Hunli
5. Desali
6. Paglam (Tinali)

shall be constituted as a separate administrative unit and be known by the name of LOWER DIBANG VALLEY DISTRICT".

THE ARUNACHAL PRADESH (RE-ORGANISATION
OF DISTRICTS) (AMENDMENT) ACT, 2004.

(ACT NO. 1 OF 2004)

(Received the assent of the Governor on 19-03-2004)

AN

ACT

further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (Act No. 3 of 1980).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Fifty-fifth year of the Republic of India as follows :-

1. (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2004. Short title and commencement.

(2) It shall be deemed to have come into force on 4th December, 2003.

2. (1) In sub-section (2) of Section 6 of the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (hereinafter referred to as the Principal Act), for the words and figure "sub-section (1) above" the words and figures, "sub-sections (1) (2A) and (3) of this Section" shall be substituted. Amendment of Section 6.

(2) After sub-section (2) of Section 6 of the Principal Act, the following sub-section shall be inserted namely :-

"(2A) On and from the appointed day, the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2004 comes into force, so much of the areas comprising the following administrative units under the Lohit District namely :-

- (i) Hayuliang
- (ii) Hawai
- (iii) Manchal
- (iv) Goliang
- (v) Chaglagam
- (vi) Walong
- (vii) Kibithoo

shall be constituted as a separate administrative unit and be known by the name of ANJAW DISTRICT."

Repeal and savings.

3. (1) The Arunachal Pradesh (Re-organisation of Districts) (Amendment) Ordinance, 2003 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the Principal Act, as amended by this Act.



The Arunachal Pradesh Gazette

EXTRAORDINARY

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GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 6th May, 2022

No. Law/Legn-15/2022.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Ninth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 22nd April, 2022)

THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS) (AMENDMENT) ACT, 2022 (ACT No. 14 OF 2022)

An

Act

further to amend the provisions of sub-section (6) of section 5 of the Arunachal Pradesh (Re-organisation of Districts) Act, 2013, (Act No. 2 of 2014) which was inserted in the Arunachal Pradesh (Re-organisation of Districts) Act 1980 (Act No. 3 of 1980).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows :-

- Short title and commencement :** (1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2022.
(2) It shall be deemed to have come into force on 22nd September, 2017.
- Amendment of sub-section (6) of section 5 :** For the existing entries in sub-section (6) of the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2013, (Act No. 2 of 2014), which was inserted in the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 1980, (hereinafter referred to as the principal Act), the following shall be substituted,-

“(6) On and from the appointed day, so much of the areas comprising the following administrative units under the existing East Siang District, namely,-

- Nari;
- Koyu
- Seren
- The Villages of
 - Tene ;
 - Mane; and
 - Lipin of Kora Circle,

and so much of the areas comprising the following administrative units under the existing West Siang District, namely-

- Likabali
- Kangku
- Sibe and
- Gensi

Shall be transferred from the East Siang District and West Siang District respectively and thenceforth, shall be known by the name “LOWER SIANG DISTRICT” with District Headquarter at Siji”.

3. **Insertion of sub-section (7) of section 5.** : In the Principal Act, after sub-section (6) of section 5, the following sub-section shall be inserted, namely,-
- "(7) On and from the Commencement of this Act, the villages of Depi, Depi-Moli and Detak, situated under administrative circle of Nari, and Sido village and Kora/Korang village situated under Kora circle, shall be transferred back to East Siang District and thenceforth be part of East Siang District and the areas and boundaries specified in sub-section (6) of section 5 in of the Arunachal Pradesh (Re-Organisation of Districts) (Amendment) Act, 2013 (Act No. 2 of 2013) and in Schedule III of the principal Act shall stand modified".

Onit Panyang, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.